

**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

ABSTRACT

**STATE JUDICIAL SERVICE - District and Sessions Judges - Postings -
ORDERS - ISSUED.**

ROC.NO.2711/2017-B.SPL.

NOTIFICATION NO.599-B.SPL.

DATED:03.04.2017.

READ:

1. G.O.Ms.No.26, Law (L.A & J - SPL.C) Department, dated 09.03.2017 from the Government of Telangana.
2. G.O.Ms.No.25, Law (L.A & J - SPL.C) Department, dated 09.03.2017 from the Government of Telangana.
3. G.O.Ms.No.03, Law (LA & J SC.F) Department, dated 23.03.2017 from the Government of Andhra Pradesh.

The High Court is pleased to order the following Postings:-

I

- 1) Sri Pathlavath Narayana Babu, who has been appointed to act as District Judge (Entry Level) by Direct Recruitment vide G.O. 1st read above, is posted as Judge, Family Court-cum-III Additional District and Sessions Judge, Warangal, VICE Sri D.Chiranjeevulu, transferred.
- 2) On Relief, Sri D.Chiranjeevulu, Judge, Family Court-cum-III Addl. District and Sessions Judge, Warangal, is transferred and posted as Special Judge for trial of cases under SCs and STs (POA) Act, 1989-cum-VII Addl. District and Sessions Judge, Warangal (post kept vacant)
 - i) Sri Pathlavath Narayana Babu, will proceed to his station and shall take charge of his post from Sri D.Chiraneevulu on 10.04.2017 F.N.
 - ii) Sri D.Chiranjeevulu, on relief by his successor shall take charge of his post from I Addl. District and Sessions Judge, Warangal.

II

Sri Moka Suvarna Raju, I Addl. Chief Metropolitan Magistrate, Hyderabad, who has been appointed to act as District Judge (Entry Level) Accelerated Recruitment by Transfer through Limited Departmental Competitive Examination, vide G.Os. 2nd and 3rd read above, is posted as Addl. Metropolitan Sessions Court for Trial of Jubilee Hills Car Bomb Blast Case-cum-Addl. Family Court, Hyderabad-cum-XXIII Addl. C.J., C.C.C., Hyderabad (post kept vacant)

- i) Sri Moka Suvarana Raju, will immediately handover charge of his post to the IX Addl. Chief Metropolitan Magistrate, Hyderabad and shall take charge of his post from IV Addl. Metropolitan Sessions Judge, Hyderabad.
- ii) The IX Addl. Chief Metropolitan Magistrate, Hyderabad will be in full additional charge of the post of I Addl. Chief Metropolitan Magistrate, Hyderabad, until further orders.

III

Dr. T.Srinivasa Rao, V Addl. District and Sessions Judge, L.B.Nagar, Rangareddy District is transferred and posted as Addl. Sessions Judge for trial of Communal Offences-cum-VII Addl. Metropolitan Sessions Judge, Hyderabad-cum-XXI Addl. Chief Judge, City Civil Court, Hyderabad, Hyderabad (post kept vacant).

- i) Dr. T.Srinivasa Rao, will immediately handover charge of his post to the IV Addl. District and Sessions Judge, L.B.Nagar, Rangareddy District, and shall take charge of his post from Special Judge for Economic Offences-cum-VIII Addl. Metropolitan Sessions Judge, Hyderabad.
- ii) The IV Addl. District and Sessions Judge, L.B.Nagar, Rangareddy District, will be in full additional charge of the post of V Addl. District and Sessions Judge, L.B.Nagar, Rangareddy District, until further orders.

IV

The XXIV Addl. Chief Judge, City Civil Court, Hyderabad, who is holding full additional charge of the post of XXV Addl. Chief Judge, City Civil Court, Hyderabad will immediately handover charge of the said additional post to Sri V.Srinivasa Anjaneya Murthy, Presiding Officer, Andhra Pradesh Wakf Tribunal, Hyderabad and get himself relieved from the said additional charge.

Sri V.Srinivasa Anjaneya Murthy, Presiding Officer, Andhra Pradesh Wakf Tribunal, Hyderabad is placed in full additional charge of the post of XXV Addl. Chief Judge, City Civil Court, Hyderabad and directed to hold XXV Addl. Chief Judge, City Civil Court, Hyderabad for four days in a week, while holding the bench at Andhra Pradesh Wakf Tribunal once in a week.

- NOTE:** 1. Sri Pathlavath Narayana Babu, who is given posting in this proceedings shall take charge of his post on the FN of 10.04.2017 and he is directed to submit Medical Fitness Certificate obtained from a Doctor not below the rank of Government Civil Surgeon and submit the same to the Prl. District and Sessions Judge, Warangal, while reporting to duty, who in turn has to submit the same to the High Court of Judicature at Hyderabad.
2. In case the officers from whom they have to take charge are absent for any reason, the concerned officers may seek instructions from the concerned Unit Head who in turn will make alternative arrangements intimating the same to the High Court.
3. The Order is placed in the High Court's Web Site <http://hc.tap.nic.in> and the downloaded copy from the web site is valid for relieving and joining duty.


REGISTRAR GENERAL 3/4

To

1. The officers concerned By Speed Post with Acknowledgment .
2. The Prl. Secretary to Hon'ble the **Acting Chief Justice** and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
3. The Registrar General and other Registrars, High Court of Judicature at Hyderabad
4. The Registrar, Information Technology-cum-Central Project Coordinator, High Court of Judicature at Hyderabad (**with a request to direct the concerned to upload the proceedings in the High Court's official Website**)
5. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.
6. The Secretary to Government, Law (L.A & J - SC.F), Department, Government of Andhra Pradesh, Hyderabad.
7. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
8. The Member Secretary, Andhra Pradesh State Legal Services Authority, Hyderabad.

9. The Director, Andhra Pradesh Judicial Academy, Secunderabad.
10. The Metropolitan Sessions Judge, Hyderabad
11. The Prl. District and Sessions Judges, Rangareddy District and Warangal.
12. The I Addl. District and Sessions Judge, Rangareddy District and Warangal.
13. The Judge, Family Court-cum-III Additional District and Sessions Judge, Warangal
14. Special Judge for trial of cases under SCs and STs (POA) Act, 1989-cum-VII Addl. District and Sessions Judge, Warangal
15. The V Addl. District and Sessions Judge, L.B.Nagar, Rangareddy District
16. The Addl. Sessions Judge for trial of Communal Offences-cum-VII Addl. Metropolitan Sessions Judge, Hyderabad-cum-XXI Addl. Chief Judge, City Civil Court, Hyderabad
17. The Addl. Metropolitan Sessions Court for Trial of Jubilee Hills Car Bomb Blast Case-cum-Addl. Family Court, Hyderabad-cum-XXIII Addl. C.J., C.C.C., Hyderabad
18. The Presiding Officer, Andhra Pradesh Wakf Tribunal, Hyderabad
19. The XXV Addl. Chief Judge, City Civil Court, Hyderabad
20. The Pay and Accounts Officer, Telangana and Andhra Pradesh.
21. The District Treasury Officer, Warangal.

22. THE SECTION OFFICERS:-

(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court of Judicature at Hyderabad.